BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 135/7/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2017

Name of the Company:

Bank of Baroda.

V/s.

Vimal Oil & Foods Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. A. R. Sheeth Adv. & Silicition Comparate Debt April 1.

2. Animesh Bisht
Abhishek Mokheyee
Naveene
Salid M. Shah

Aprocates Financial
Créditor

- Applicant

ORDER

Learned Advocate Mr. Animesh Bisht with Learned Advocate Mr. Abhishek Mukherjee with Learned Advocate Mr. Sahil Shah with Learned Advocate Ms. Naveena present for Financial Creditor/ Petitioner. Learned Advocate Mr. Arjun Sheth present for Respondent.

Learned Advocate Mr. Arjun Sheth filed Vakalatnama for Respondent.

Objections filed by Respondent.

Heard arguments of both sides on the authority letter.

Learned Counsel for petitioner wants to clarify that Deputy General Manager falls under one of the categories mentioned in a to for the Board resolution dated 14.07.2017.

List the matter on 10.11.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 07th day of November, 2017.